

1	2
Delhi	28,946
Gauhati	6,727
Gujarat	12,320
Himachal Pradesh	4,563
Jammu & Kashmir	5,339
Karnataka	41,847
Kerala	37,389
Madhya Pradesh	46,652
Madras	52,919
Orissa	6,958
Patna*	32,433
Punjab & Haryana	42,599
Rajasthan	22,964
Sikkim	19
TOTAL	6,22,030

*Main cases only.

Statement II

1. Since 1-4.1977 the sanctioned strength has been increased in the High Courts in respect of which proposals were received. This increase has been made in the following High Courts from the dates the posts are filled up:—

Name of the High Court	Number of posts increased	Permanent	Additional
Allahabad	9	..
Madhya Pradesh	6	..
Karnataka	1	5	..
Himachal Pradesh	2	..
Patna	3	..
Rajasthan	1	..
Delhi	4	..
Madras	3*
		4	30

*Excluding 2 posts of Permanent Judges created in lieu of 2 posts of Additional Judges.

2. A substantial number of vacancies in the High Courts has been filled up. Initiative has been taken by the Central Government to call for proposals from the State Authorities/Chief Justices who have been asked to adhere to specified time schedules for sending their proposals and wherever necessary reminders have been issued to the concerned State Authorities/Chief Justices. During the period 1st April, 1977 to 28th February, 1979, as many as 116 fresh appointments have been made. Consent of the President has been given to the Chief Justices of the Gauhati, Andhra Pradesh and Patna High Courts to request 4 retired Judges of those High Courts to sit and act as Judges of those Courts under article 224A of the Constitution.

3. The Law Commission were requested to suggest measures for expeditious disposal of cases. They have sent a report regarding measures required for quicker disposal of cases in the lower courts but have yet to send their report in respect of the High Courts/Supreme Court.

4. Letters have been addressed to the Bar Councils and Bar Associations of various States requesting them for cooperation and also for suggestions for speedy disposal of cases.

Proposal to Use Radio for Teachers' Training

2064. SHRI DALPAT SINGH PARASTE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under the consideration of Government to use Radio as the medium to provide teachers training to the untrained Primary School Teachers; and

(b) whether any State has introduced this system and if so, the details regarding the experiment and performance in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. L. ADVANI): (a) and (b). Radio is already being used for training untrained Primary School Teachers in two States, namely, Kerala and Gujarat.

In Kerala, about 25,000 Primary School Teachers have been trained through a Radio-cum-Correspondence-in-Service Training Course, initiated by the State Government in 1975 in collaboration with All India Radio.

In Gujarat, H. M. Patel Institute of English has started from 1978 a scheme for training Primary School Teachers of English with a weekly broadcast support from Akashvani, Ahmedabad.

There is also a proposal from Manipur State Government to plan a radio-cum-correspondence course for teachers of Manipuri language in collaboration with the Central Institute of Indian Languages. The feasibility of the proposal in the light of the available resources is being examined.

Drug Policy

2065. **SHRI JYOTIRMOY BOSU:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government will review their drug policy; and

(b) if not, why not?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The Statement laid on the Table of the Lok Sabha on 29.3-78 contains the essential features of the New Drugs Policy. If in the light of experience gained and views expressed in various forum of discussion, it becomes necessary to improve or elaborate on some of the decisions, requisite modifications would be made.

(b) Since the policy announced in 1978 is in the process of being implemented, a total review is not called for.

Manufacturers of Chloramphenicol Abroad

2066. **SHRI S. S. DAS:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether his attention has been drawn by Members of Parliament about cartel formed by manufacturers of Chloramphenicol abroad; and

(b) if so, has any detailed enquiry been made and what is the result of the same?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes. Sir.

(b) The matter has been investigated in consultation with CPC, who have been able to secure competitive offers for Chloramphenicol Powder despite restrictive trade practices, if any, in this field. Among the competitive offers was one offer from the Soviet Union, on whom CPC has, in fact, placed a sizeable order.

Import of Aluminium

2067. **SHRI G. Y. KRISHNAN:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is any proposal under Government's consideration to import aluminium;

(b) if so, what are the reasons for the import and what is the quantity of aluminium imported this year and at what rate; and

(c) whether the production of aluminium in the country has declined and if so the reasons therefor?